

**Mr. Speaker:** The Business Advisory Committee is meeting at 4 o'clock today. We will fix up the time and the date.

**REFUSAL OF ELECTION COMMISSION TO RECOGNISE SOCIALISTIC PARTY OF UTTAR PRADESH**

**Mr. Speaker:** I have received notice of another adjournment motion from Pandit S. C. Mishra: Refusal of the Election Commission of India to accord recognition to the Socialist Party of Uttar Pradesh as a State Party even after the fulfilment of the conditions laid down by the Election Commission.

**The Minister of Legal Affairs (Shri Pataskar):** I got notice of this adjournment motion, I think, only an hour back. I believe there is no urgency so far as I can see about this matter. If the hon. Member has got any grievance with regard to the allotment of symbol to the Party, if he makes a representation, I will make enquiries and give information either to him or to the House itself.

**Pandit S. C. Mishra (Monghyr North-East):** I do not understand what the hon. Minister meant by saying that if our Party wanted a symbol, we should write to him. As laid down in the procedure, we wrote to the Election Commission and the Election Commission has finally said that they are not going to give us a symbol. If the Minister undertakes to correct it afterwards, I am prepared to give up my adjournment motion.

**Mr. Speaker:** The hon. Minister has said that he will look into the matter.

**Shri Pataskar:** It has also to be noted that the Election Commission is an independent Constitutional authority. I have no desire to withhold whatever information that I can give to the House. That is what I have suggested.

**Mr. Speaker:** I do not think I am called upon to grant permission for this motion.

**Pandit S. C. Mishra:** Let it stand over.

**Mr. Speaker:** The hon. Member can talk to the hon. Minister and make representations to him. Whatever can be done under the law and the Constitution, I believe, will be done.

**TOKEN STRIKE OF EMPLOYEES OF LIFE INSURANCE CORPORATION**

**Mr. Speaker:** I have received notice of another adjournment motion from Shri Sadhan Gupta: the failure of Government to avert the token strike of the employees of the Life Insurance Corporation of India by not negotiating with their representatives for the redress of their grievances in respect of the fixation of inadequate pay scales and allowances and the promulgation of retrograde service conditions and particularly in respect of the denial of their legitimate claims for bonus.

**The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari):** I do not know how far these presumptions are correct. I do not know about the token strike. I do not think it has yet taken place. So far as negotiations are concerned, some time back I saw representatives of various organisations representing clerks and other officers working in the Life Insurance Corporation and explained the Government point of view. So far as pay scales are concerned, I did make a statement before the House rose last session. We have stuck to the assurance that we have given and nobody has been adversely affected. Beyond that I cannot say anything on this particular adjournment motion. Nor can I say that there is anything particularly urgent in this particular matter so that there should be an adjournment of the House to discuss this matter.

**Shri Sadhan Gupta (Calcutta South-East):** May I submit, Sir, that there have been reports in the press and we know that it has been definitely decided by the employees to go on a token strike to protest against the pay scales fixed. My adjournment motion is directed to the necessity of negotiating with them in order to arrive

at a settlement in these matters. All these pay scales and other service conditions, etc., were fixed without consulting the employees. Now, the Finance Minister has stated that he saw the employees. Actually, what happened was, a deputation of the employees saw him. That is not a negotiation. Negotiation means some kind of a bi-partite conference between the Government and the employees, perhaps also including representatives of the corporation, to ascertain what their grievances are and to come to conclusions.

**Mr. Speaker:** Order, order. I have heard enough on this matter. The hon. Minister has said that he is not aware of any token strike. A mere threat or newspaper report is not enough for this purpose. On every detail of the manner in which the Government should negotiate with the workers to settle this matter cannot be made the subject matter of a discussion in this House. Generally whether the Government is alert or taking interest or not, the hon. Minister has informed the House. Of course, all other legitimate steps will be taken. I am not called upon to give my consent to this adjournment motion.

**Shri Nambiar (Mayuram):** Before the strike materialises, it is necessary to see whether this can be averted.

**Mr. Speaker:** They are doing so. The hon. Minister has seen the representatives.

**Shri Sadhan Gupta:** There is no question of details about negotiations. There has been no negotiation at all. I think we may assume that in the matter of fixing of pay scales of a section of the employees.....

**Mr. Speaker:** I have given my ruling. In the previous session also this matter came up. The hon. Minister said: "We are trying to fix the scales. There are a number of life insurance companies with different scales, each differing from the other" and so on. Under those circumstances, it is a little premature. Let us wait and see.

**Shri Sadhan Gupta:** The scale is fixed.

**Mr. Speaker:** That is all right. If they have been fixed, they have been fixed.

## PAPERS LAID ON THE TABLE

### ORDERS UNDER ESSENTIAL COMMODITIES ACT

**The Minister of Agriculture (Dr. P. S. Deshmukh):** On behalf of Shri A. P. Jain I beg to lay on the Table a copy of each of the following Orders, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Calcutta Wheat (Movement Control) Order, 1956, published in the Ministry of Food and Agriculture Notification No. S.R.O. 2033, dated the 5th September, 1956.
- (2) The Delhi Wheat (Movement Control) Order, 1956, published in the Ministry of Food and Agriculture Notification No. S.R.O. 2034, dated the 5th September, 1956.
- (3) The Bombay Wheat (Movement Control) Order, 1956, published in the Ministry of Food and Agriculture Notification No. S.R.O. 2098, dated the 17th September, 1956.

[Placed in Library. See Nos. S-422/56; S-423/56; S-424/56.]

### AMENDMENT TO WORKING JOURNALISTS WAGE BOARD RULES

**The Minister of Labour (Shri Khandubhai Desai):** I beg to lay on the Table, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, a copy of the Notification No. S.R.O. 2136, dated the 22nd September, 1956, making certain amendment to the Working Journalists Wage Board Rules, 1956. [Placed in Library. See No. S. 425/56.]